HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC REVIEW APPLICATION DEFECTIVE No. - 231 of 2026

Vishram Singh

.....Applicant(s)

Versus

Rajya Uttar Pradesh and 4 others

.....Opposite Party(s)

Counsel for Applicant(s)	:	In Person
Counsel for Opposite Party(s)	:	C.S.C., G.A., Manish Goyal (Sr. Adv.), Chandan Sharma, Ashok Kumar Tiwari, Ashish Mishra

---

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This review petition has been filed by the petitioner in relation to order dated 09.07.2026 passed by this Court in Special Appeal Defective No. 488 of 2026, whereby the special appeal filed by the petitioner was dismissed as not maintainable.

2. The review petition which has been filed by the petitioner and who has been contesting the present proceedings in person, is replete of language *qua* the learned Single Judge, whose judgement was appealed against and the appeal was dismissed as not maintainable, which is, on face of it, contemptuous.

3. The portions of the review petition, wherein the petitioner has made contemptuous pleadings, are as under:-

> "1. ... न ही किसी विधि का निर्धारण कर हडप सकती है ...
>
> 2. ... धोखे से जारी आदेश और अवैध जारी आदेश और बिना कारण व आधार के जारी आदेश और एक निर्णय के आधार पर आम जनता के अधिकारो को प्रभावित करने के आदेश आदि प्रकार से जारी आदेश के विरूद्ध विशेष अपील पोषणीय होने के दृष्टान्त है। .... न ही किसी विधि का निर्धारण कर हडप सकती है ... न केवल आवैध है वल्कि बिना अधिकारिता के पास ...
>
> 2. ... उसके पास बिना अधिकारिता के और धोखे से जारी आदेश और अवैध जारी आदेश और बिना कारण व आधार के जारी आदेश और एक निर्णय के आधार पर आम जनता के अधिकारो को प्रभावित करने के आदेश आदि प्रकार से जारी आदेश के विरूद्ध विशेष अपील पोषणीय होने

के दृष्टान्त है। ...

3. ... न्याय से एक कूटरचित षडयन्त्रकारी आदेश की रचना करने द्वारा वंचित करना ही अपीलार्थी/याची को धोखा देना है। ऐसे अवैध व धोखा देने वाले आदेश के खिलाफ विशेष अपील पोषणीय है। ...

... ...

5. ...आदेश के प्रकथनो मे प्रकट न करना आदेश चालाकी से पास किया आवेदक/याची को धोखा देने के समान है ऐसे आदेश के विरूद्ध विशेष अपील पोषणीय है जिसमे आदेश दिनांक ०९.०७.२०२५ की समीक्षा किए जाने योग्य है।"

4. In the circumstances of the case, wherein the petitioner in person, has attempted to lower down the dignity of this Court by use of language, as indicated hereinbefore, which amounts to criminal contempt and therefore, the Registry is directed to register the matter as a criminal contempt petition and place the same before the appropriate Bench.

5. So far as the review petition is concerned, the same would be taken up after disposal of the criminal contempt petition.

(Kshitij Shailendra, J) (Arun Bhansali, CJ.)

August 13, 2026
AHA/SL

Digitally signed by :-
AFZAL HUSAIN ABBASI
High Court of Judicature at Allahabad